COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction) <u>Appeal No. 53 of 2017</u>

Dated: 14th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Alaknanda Hydro Power Co. Ltd. Vs.		Appellant(s)
Uttar Pradesh Electricity Regulat	ory Commission & Ors	Respondent(s)
Counsel for the Appellant(s) :	Ms. Raveena Dhamija	
Counsel for the Respondent(s) :	Mr. C. K. Rai Mr. Umesh Prasad Mr. Mohit Rai for R-1	
	Mr. Rajiv Srivastava Ms. Garima Srivastava	for R-2

<u>ORDER</u>

Learned counsel for the State Commission states that he will file written submissions within four weeks. He may file the same on or before 13.10.2017 after serving copy on the other side.

Learned counsel for the appellant seeks four weeks time to file rejoinder. She may file the same on or before 13.10.2017 after serving copy on the other side.

List the matter on 01.11.2017.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt